CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A No.149 of 1994

Friday this the 21st day of January, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

N.A. Gopalan,
Extra Departmental Delivery Agent,
East Vazhapilly (Removed). Applicant
residing in Nadamuriyil House,
East Vazhappilly PO
Muvattupuzha.

(By Advocate Mr.M.R.Rajendran Nair)

Vs.

- The Senior Supdt. of Post Offices, Aluva Division, Aluva.
- 2. The Sub Divisional Inspector (Postal), Perumbavoor Sub Divh. Perumbavoor. Respondents

(By Advocate Mr. Mathew J Nedumpara, ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant, an Extra Departmental Delivery

Agent challenges a punishment imposed on him, con
firmed in appeal. An enquiry was held on two charges.

In Annexure.A3, the enquiring authority found:

"Article of Charge-I not proved.

Article of Charge-II <u>partialy</u> proved."

On <u>partial</u> proof, disciplinary authority ordered removal and the appellate authority confirmed the same. The charge <u>partially</u> proved was that applicant failed to deliver a Regd. letter. Counsel for applicant submits that evidence is not conclusive and that there is no understandable motive for not delivering a single letter. There is force in the contentions.

However, we think it unnecessary to go into the contentions because, the applicant is satisfied if the question of punishment is re-considered.

- 2. Learned Standing Counsel for Respondents is agreeable to this course and for good reasons too. The charge on which applicant is removed is only partially proved. That apart, doctrine of proportionality stands deeply rooted in areas of administrative law. There must be commensurability between the wrong done and the punishment imposed. In the circumstances, the punishment is xxxxxxx xx dis-proportionate. We direct the appellate authority. Ist respondent to re-consider the question of punishment and pass appropriate orders within four weeks from today. The appellate authority will be free to pass such orders notwithstanding Annexices I and II.
- 3. Application is disposed of with the above directions. No costs.

Dated 21st January, 1994.

P.V.VENKATÄKRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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